

(9) if any dispute arises between the Committee on the one part and the Sajjadanashin, any Khadim, and any persons claiming to be the servant, of the Durgah under some hereditary right of any one or more of them on the other part and a such dispute does not, in the opinion of the Durgah Committee, relate to any religious usage or custom or to the performance of any religious office, it shall, at the request of either party to the dispute, be referred to a Board of Arbitration consisting of :

- (i) a nominee of the Durgah Committee;
- (ii) a nominee of the other party to the dispute; and
- (iii) a person who holds or has held the office of or is action or has acted as, a district judge, to be appointed by the Central Government, and the award of the Board shall be final and shall not be questioned in any court.

No. suit shall lie in any court in respect of any matter which is required to be referred to a Board of Arbitration.

(c) Yes, Sir,

(d) The following amendments have been suggested:

- (i) Durgah Committee should include at least two members from Khadim community;
- (ii) Durgah Committee should include representatives of the State Government of Rajasthan as they are responsible for maintenance of law and order etc. of the shrine.
- (iii) Amendment to the definition of Durgah Endowment to specify various items covered under "Nazar"
- (iv) Amendment to Section 10 regarding constitution of Advisory Committee to Nazim to make consultation necessary with Durgah Committee instead of Government of Rajasthan.

(e) The Government has not formulated its view on amendments to the Durgah Khwaja Saheb Act, 1955.

Extra Judicial Atrocities on Dalits

5996. SHRI MADHAVRAO SCINDIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of extra-judicial atrocities committed on dalits, women and children during the last three years; and

(b) the steps taken to curb such extra-judicial atrocities including those inflicted on street children to extract confessions by police/village panchayats?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Specific information relating to 'extra - judicial atrocities' is not available. However, the incidence of crime committed against scheduled castes, scheduled tribes, women and children during the years 1994 to 1996 was as follows :

Year	Scheduled Castes	Scheduled Tribes	Women	Children
1994	33908	5019	98948	5813
1995	32996	5498	105413	5751
1996	30356	4713	105459 (Prov.)	5045

As 'Public Order' and 'Police' are State subjects, the registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. The Central Government, on its part, has been writing, from time to time, to the State Governments to be extra vigilant in the matter of prevention of crimes against weaker sections and to effectively utilise the specific laws and legal provisions already in force to check crimes against them.

Assistance to Sugarcane and Millet Research Centre

5997. DR. LAXMINARAYAN PANDEY : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the sugarcane and millet research centres situated at Ratlam district of Madhya Pradesh are not receiving adequate financial assistance;

(b) if so, whether the research work in these centres is hampering as a result thereof; and

(c) if so, the steps being taken by the Union Government to provide adequate financial assistance to these centres?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CH. TURANAN MISHRA): (a) Indian Council of Agricultural Research does not have any centre at Ratlam district of Madhya Pradesh under All India Coordinated Research Projects on Sugarcane and Millets.

(b) and (c) Question does not arise.